

Item No. 37

Gurdeep Kaur vs. Harcharn Singh

CC No. 1631/2019

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: None

Court is convened through V/C (CISCO WEBEX) from residence office.

In the interest of justice, no adverse order is being passed today against the accused.

Put up on 04.02.2021 for arguments on the application filed under section 156 (3) Cr.P.C.

(Rajna Baniya)
MM 001, Hari Nagar District
T.H. D-14/29 07/2020
Metropolitan Magistrate for
Hari Nagar, Delhi 110 015
New Delhi, Room No. 301, Hari Nagar
District Court, Delhi

FIR No. 515/2020

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/D1C/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: Learned APP for the State through V/C

Accused produced from Central Jail No. 4

Learned counsel for the accused

ASI Raj Singh through V/C (IO of case FIR No. 515/2020)

Head Constable *Balram* through V/C (IO of case E-FIR No. 000515/2020)

Court is convened through V/C (CISCO WEBEX) from residence office.

It is stated by the Jail Authority that accused is in J/C in E-FIR No. 000515/2020 and not in FIR No. 515/2020.

HC *Balram* also stated that he has arrested the accused in case FIR No. 515/2020.

ASI *Raj Singh* has stated that he has not arrested any person by the name of *Mohd. Azhar* in case FIR No. 515/2020.

In view of the above discussion, learned counsel wishes to withdraw his application.

Heard. Application stands dismissed as withdrawn.

29/09/2020
MAY 20 11 11 AM
THE DISTRICT COURT, HARI NAGAR
Case No. 515/2020
The District Court, Hari Nagar
The District Court, Hari Nagar

Item No. 20

State vs. *Abhishek* etc

FIR No. 1604/2014

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

27.09.2020

Present: Learned APP for the State through V/C

Accused *Nitin* is absent

Rest accused through V/C (present in court in person)

Sri Sunny Garg, learned retainer advocate through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

It is stated by the co-accused persons that accused *Nitin* could not appear today before the court as he is unwell.

It is further stated by the accused persons that quashing petition has already been filed before the Hon'ble High Court of Delhi.

Heard.

At request, put up on 04.02.2021 for further proceedings.

(Babita Puniya)

MM-0630151 District
TIC. P. BABITA PUNIYA
Metropolitan Magistrate-06
Near District Court No. 28, Third Floor
The Hazrat Courts, Delhi

Item No. 30

State vs. *Devender Singh*

FIR No. 226/2012

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Learned APP for the State through V/C

None for the accused

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Put up on 04.02.2021 for PE in view of the above mentioned office order.

(Babita Punjya)
MM-06, West District
THC, Delhi/29.09.2020

बबीता पुनिया

Ms. BABITA PUNJYA

महानगर मेट्रोपॉलिटन न्यायालय,

Metropolitan Magistrate-6

विलास पुराना, कम्पल नं. 35A, एन.ए.

West District, Room No. 35A, The

लीन हजारी न्यायालय, दिल्ली

The Metropolitan Courts, Delhi

Item No. 1

Untrace Report

FIR No. 118/2013

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: Learned APP for the State through V/C

None for complainant/victim

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Process could not be issued due to lock down.

Let IO and LRs of deceased be summoned for next date of hearing.

Put up on 05.01.2021 for further proceedings.

(Babita Puniya)

MM-06, West District

THC, Delhi/29.09.2020

Metropolitan Magistrate

West District, Delhi

West District, Delhi

(Signature)

(Date)

Item No. 32

CC No. 127/1/14

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

09.09.2020

Present: *Shri Avinash Kumar Taygi*, learned counsel for the complainant

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Put up on 09.10.2020 for arguments on the point of summoning.

(Babita Punjya)
MM-001/2020 District
THC No. 127/1/14
Metropolitan Magistrate-01
District Court, Sector 14, Phase 1
New Delhi, Room No. 101, 1st Floor
The District Court, Delhi

Item No. 4

State vs. Jeet Pal Singh

FIR No. 540/2016

PS: Harl Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: Learned APP for the State through V/C

None for accused persons

Sh. Sunny Garg, learned remand advocate through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

In the interest of justice, no adverse order is being passed today against the accused persons.

Put up on 04.02.2021 for arguments on the point of charge.

IO be also summoned for the next date of hearing.

(Habita Punya)
NIM, 02
The District Court
Metropolitan Magistrate-08
Fazalpur, Meerut
Phone: 0591-2511111
Fax: 0591-2511111
E-mail: nmt@nic.gov.in

Item No. 2

State vs. Rohit a. Kalia etc

FIR No. 1035/2015

PS. Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: Learned APP for the State through V/C


None for accused persons

Sh. Sunny Garg, learned remand advocate through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused

Put up on 04.02.2021 for purpose fixed.


(Babita Puniya)
MM-06, West District
THC, Delhi/29.09.2020

Item No. 6

Hemant Paul vs. Rajiv Kumar

CC No. 12989/2018

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: *Shri Narender Kumar Kalra*, learned counsel for the complainant

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

At request, put up on 04.02.2021 for CE in view of the above mentioned office order.

(Baljit Pruthi)
MM-06
TIC
Metropolitan Magistrate-01
पिना कॉम्प्लेक्स, कक्षा नं. 208, तृतीय मंज
New Delhi, Room No. 208, Third Floor
पिना कॉम्प्लेक्स, दिल्ली
The Harrow Courts, Delhi

Item No. 7

State vs. Ganesh Gupta

FIR No. 365/2018

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: Learned APP for the State through V/C

None for accused

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Perusal of the file reveals that accused is running in *Jhajhar* jail, however, he is on bail in this case.

Concerned Jail Superintended is directed to produce the accused either in person or through V/C on next date of hearing. V/C details be shared with the jail authority.

Put up on 20.10.2020 for further proceedings.

Notice be also issued to the surety of the accused for the next date of hearing

बबीता पुनिया
Ms. BABITA PUNJWA (a)
जिला न्यायाधीश, मुंबका
The District Judge, Mundka
जिला न्यायालय, मुंबका-136001
Vide Order, Room No. 308, Third Flr
तीस इलाकी न्यायालय, दिल्ली
The Muzari Courts, Delhi

Item No. 12
State vs. Sandeep

FIR No. 177/2019
PS. Mundla

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: Learned APP for the State through V/C

None for the accused

Shri Sonny Gang, learned remand advocate through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Process could not be issued due to lock-down.

Let fresh summons be issued to the accused with notice to his surety.

Put up on 04/12/2021 for appearance of accused further proceedings.

(Munira Parwar)
MM/16/1/2021
THK. 04.12.2021
As per order of
Hon'ble Judge
of Court dated 04.12.2021
in case no. 16/1/2021
the case is put up on
04.12.2021 for appearance
of accused further proceedings.

Item No. 9

State vs. Rohit

FIR No. 64/2019

PS, Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: Learned APP for the State through V/C

None for the accused

Shri Sunny Garg, learned remand advocate through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

In the interest of justice, no adverse order is being passed today against the accused.

Let IO be summoned for next date of hearing.

Put up on 04.02.2021 for further proceedings.

बकीया सुनिय
Ms. BAKIYA SUNIYA
वकील-रजिस्ट्रार, मुंबई-400002
T. 022-26111111, M. 9820000000
पता: सीएच, बॉम्बे स्ट्रीट, मुंबई-400002
New Office, Room No. 208, 1st Floor
Ch. Bakiya Suniya, Mumbai
Tel: Mumbai Courts, Delhi

Item No. 11
Entrance Report

FIR No. 449/2018
P. Manoj

Earlier all the matters were adjourned *en-bloc* pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 31.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: Learned APP for the State through VC

Court is convened through VC (CISCO WEBEX) from residence office.

File perused.

Put up on 01.10.2020 for consideration.

Complainant and IO to also join the proceedings through VC on the next date of hearing.

[Handwritten signature]
The undersigned
Magistrate
Date: 29.09.2020

Item No. 13

State vs. *Shaukat*

FIR No. 19743/2019

PS: *Hari Nagar*

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: Learned APP for the State through V/C

None for accused (on bail in this case)

Shri Sanny Garg, learned remand advocate through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

Let fresh summons be issued to the accused and the complainant/owner of the stolen property for 04.02.2021.

(*Manoj Kumar*)
MM-02
THE METROPOLITAN MAGISTRATE
Metropolitan Magistrate
दिल्ली मेट्रोपॉलिटन मजिस्ट्रेट
West District, Room No. 306, Third Floor
दिल्ली मेट्रोपॉलिटन मजिस्ट्रेट
Tis Hazari Courts, Delhi

Item No. 15

State vs. *Vishal*

FIR No. 0012103/20

PS *Mundka*

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: Learned APP for the State through V/C

Accused is stated to be in J/C

Shri Sunny Garg, learned remand advocate through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Jail Superintendent is directed to produce the accused on 01.10.2020 through V/C.

Notice be also issued to the complainant and IO for next date of hearing.

वकील प्रतिवा
Ms. HARITA PHOYA
M.A. (LAW)
THC
New Delhi, Room No. 201, Phase I
The Hazari Court, Delhi

Item No. 18

State vs. Anand & others etc.

File No. 107/2020

PS. Muzbaf

Earlier all the matters were adjourned *en-bloc* pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29/09/2020

Present: Learned APP for the State through VC

Accused persons not produced from IC

Sri. Sany Garg, learned counsel advocate through VC

Court is convened through VC (CISCO WEBEX) from residence office.

File perused.

Jail Superintendent is directed to produce the accused persons on 11.10.2020 through VC.

Notice be also issued to the complainant and IC for next date of hearing.

29/09/2020
PS. Muzbaf

Item No. 22
State vs. Devender Kumar

FIR No. 456/2010

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: Learned APP for the State through V/C


None for the accused

Sri Sunny Garg, learned remand advocate through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Put up on 04.02.2021 for PE in view of above mentioned office order.


(~~Learned~~ ~~Advocate~~)
MM ~~...~~ ~~...~~
THE ~~...~~ ~~...~~
District Court, Hari Nagar
New Delhi, India
Tel: 011-26101111

Item No. 18

State vs. Rohit

FR No. 476/2020

PS Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: Learned APP for the State through V/C

Accused is stated to be in J/C

Shri Saury Garg, learned remand advocate through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

I take cognizance of offence.

Prima facie there is sufficient material on record to summon the accused. Hence, Jail Superintendent is directed to produce the accused on 13.10.2020 through V/C.

Copy of the charge-sheet be also supplied to the accused through Jail Superintendent.

श्री सुर्य गार्ग
व्य. राबटा क्वार्टर
महानगर पुलिस थाना
दिल्ली
दिनांक 29.09.2020
जेल सुपरिन्टेंडेंट को
दिए गए हैं।
दिल्ली नगर पुलिस थाना
दिल्ली

Item No. 19

State vs. Gaurdev Singh etc

FIR No. 424/2009

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: Learned APP for the State through V/C


None for the accused persons

Shri Sunny Garg, learned remand advocate through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

In the interest of justice, no adverse order is being passed today against the accused persons.

Put up on 04.02.2021 for arguments on the point of charge/further proceedings.

(By) 
JIM-GAIST
THE MA BANSI JINDIA
Metropolitan Magistrate
From office, dated 29.09.20
New Delhi, Punjab 110 016
The District Court, Delhi

Item No. 23

State vs. *Atender Kumar Gupta*

FIR No. 123/2014

PS: *Hari Nagar*

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: Learned APP for the State through V/C

None for the accused

Shri Sunny Garg, learned remand advocate through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

Put up on 04.02.2021 for PE in view of the above mentioned office order.

(Habiba Puriya)
MM-~~MM-1~~ District
THC, Delhi
Metropolitan Magistrate
The Hazrat Nizamuddin
Dargah, Delhi

Item No. 25

State vs. Parminder Singh

FIR No. 75/2013

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: Learned APP for the State through V/C

Note for the accused

Court is convened through V/C (CISCO WEBEX) from residence office.

In the interest of justice, no adverse order is being passed today against the absentee accused persons.

Heard. File perused.

Put up on 04.02.2021 for PE in view of the above mentioned office order.

29/09/2020
MM-MA, W-1-D-111
THC, Delhi
District Court, Room No. 301, The Mall
The Mall Courts, Delhi

Item No. 27

State vs. *Saraya Sanchi*

FIR No. 324/2016

PS: *Hari Nagar*

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: Learned APP for the State through V/C

Accused through V/C

Shri Piyush Jain, learned counsel for the accused through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

Put up on 04.02.2021 for PE in view of the above mentioned office order.

(*Kishor Punjya*)
MUNSHI, BHAGATA PUNJYA
THC D-29/09/2020
Date of the order: 29/09/2020
Place: District Court, Hari Nagar, Delhi
The District Court, Hari Nagar, Delhi

Item No. 29

State vs. Ram Singh

FIR No. 336/2016

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: Learned APP for the State through V/C

Shri Himanshu Sharma, learned counsel for the complainant/victim through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

It is stated by the learned counsel for the complainant that matter has already been settled between the parties before Delhi Mediation Centre and now the matter was listed for payment as per settlement.

Heard.

Since none has appeared on behalf of the accused, let court notice be issued to the accused and his counsel for 14.10.2020.

(Signature)
MM-10, District Court
THC Delhi
Date: 29.09.2020
Place: Delhi
The District Court, Delhi

Item No. 28

State vs. *Rinku Singh etc*

FIR No. 00182/2016

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: Learned APP for the State through V/C

Shri Devender Verma, learned counsel for accused *Shiva*

Accused *Shiva* through V/C

None for rest accused persons

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

In the interest of justice, no adverse order is being passed today against the absentee accused persons.

Put up on 04.02.2021 for arguments on the point of charge.

(BARRISTER AT LAW)
MM-06
THC, District Court, Mundka
The District Court, Mundka

Item No. 26

State vs. Ranjeet Sahni

FIR No. 117/2014

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: Learned APP for the State through V/C

None for the accused

Shri Sunny Garg, learned remand advocate through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Process not issued by the *Ahmad*. He is warned to be careful in future.

Put up on 09.10.2020 for pursue fixed.

(Habita Punia)
MM-08, West District
TIC-11, Delhi-110002
Metropolitan Magistrate
Court Office, Room No. 200, The
New District, Rohtak Road, Delhi
दिल्ली नगर न्यायालय, दिल्ली
The District Courts, Delhi

Item No. 24

Shyam Sunder vs. Namrata

CC No. 7261/2016

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: None for the complainant

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Put up on 04.02.2021 for PSE in view of the above mentioned office order.

(Habiba Puniya)
MM-08/2020 District
THC, Delhi
29.09.2020
Metropolitan Magistrate
Court
District Court No. 258, The Court
The Metropolitan Courts, Delhi

Item No. 21

State vs. Hari Kishan etc

FIR No. 176/2017

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: Learned APP for the State through V/C

Shri Nepal Singh, learned counsel for the accused persons (present in court in person)

Court is convened through V/C (CISCO WEBEX) from residence office.

Heard. File perused.

Put up on 01.10.2020 for further proceedings.

Learned counsel is directed to ensure the presence of accused on the next date of bearing.

(Babit Pariva)
MM-06
THC
Metropolitan Magistrate-06
New Court Room-06
The High Court, Delhi

Item No. 14

State vs. Alvin

FD No. 9752

P. for copy

Earlier all the matters were adjourned on-line pursuant to the directions issued by the Hon'ble High Court of India from time to time and adjournments. These vide office order no. 26048/2021 dated 28.8.2021 District Courts have been directed to take up all the cases listed before them through teleconferencing except the cases wherein evidence is to be recorded.

29.06.2021

Present: Learned JJP for the State through J.C.

None for accused nor any in this case.

Case is adjourned through J.C. (JJP) through teleconferencing.

File returned.

Final directions be issued in the records and compliance report of above matters for 24.07.2021.

[Handwritten signature and notes in blue ink, including the name 'S. K. ...' and some illegible text.]

Item No. 10

State vs. *Ganesh Gupta @ Ganesh*

FIR No. 108/2019

PS: *Mundka*

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: Learned APP for the State through V/C

None for accused

Shri Sunny Garg, learned remand advocate through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.


File perused.

Perusal of the file reveals that accused is running in Jhajhar jail, however, he is on bail in this case.

Concerned Jail Superintended is directed to produce the accused either in person or through V/C on next date of hearing failing which adverse order shall be passed against him. VC details be shared with the concerned Jail authority.

Put up on 20.10.2020 for further proceedings.

Notice be also issued to the surety of the accused for the next date of hearing.


(Babita Punya)
MM-06, West District
THC, Delhi/29.09.2020

Item No. 8

Sunny Kumar vs. Hawa Singh

CC No. 1799/2019

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: None for the complainant

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Put up on 04.02.2021 for arguments on the application filed under section 156(3) Cr.P.C.

(Babita Puriya)
MM-06, West District
THICK
Metropolitan Magistrate-06
Court Office, 8/12 E, 1st Floor, 1st
Phase, Sector 10, Gurgaon
The Hon'ble Courts, Delhi

Item No. 35

State vs. *Vijay @ Badal etc*

FIR No. 1210/2014

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

17.09.2020

Present: Learned APP for the State through V/C

Shri Sanny Garg, learned LAC for the accused persons through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Put up on 15.10.2020 for arguments on the point of charge.

(Rabindra Prasad)
MM-06/MS/PT/1210/14
TIC-Delhi-29 (B) 2620
Metropolitan Magistrate
Hari Nagar, Delhi
Date: 15.10.2020
The Magistrate, Hari Nagar
The Magistrate, Hari Nagar

Item No. 3

State vs. *Neeraj Kumar*

FIR No. 55/2017

PS: *Mandla*

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: Learned APP for the State through V/C

Accused through V/C

Shri Anuj Kumar, learned counsel for the accused through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

It is stated by the learned counsel for the accused that there is possibility of settlement.

At request, put up on 05.02.2021 for arguments on the point of charge/further proceedings.

Court notice be also issued to the complainant to explore the possibility of settlement and IO for next date of hearing.

(*Babita Puriya*)
MM-06, West District
THC, Delhi/29.09.2020

Item No. 5

State vs. *Ganesh Gupta*

FIR No. 51/2018

PS: *Mundka*

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: Learned APP for the State through V/C

None for accused

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

Perusal of the file reveals that accused is running in Jhajhar jail in some other case, however, he is on bail in this case.

Therefore, concerned Jail Superintended is directed to produce the accused either in person or through V/C on next date of hearing failing which adverse order shall be passed against him. V/C details be shared with the Jail authority.

Put up on 20.10.2020 for further proceedings.

Notice be also issued to the surety of the accused for the next date of hearing.

(Balvra Puriya)
MM-06, West District
DHC, Delhi/29/09/2020

Item No. 31

State vs. Ajmer Singh

FIR No. 44/2011

PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

11.09.2020

Present: Learned APP for the State through V/C

Accused in person (present in court in person)

Court is convened through V/C (CISCO WEBEX) from residence office.

File perused.

At request, put up on 15.10.2020 for SA.

(Jubita Puniya)
MM-06 West District
THC, Delhi
20.09.2020
Metropolitan Magistrate-06
पुनर्जाति नगर न्यायालय
पुनर्जाति न्यायालय, दिल्ली
दिल्ली न्यायालय, दिल्ली
दिल्ली न्यायालय, दिल्ली

FIR No. 99/2020 & 100/2020
PS: Mundka

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: Learned APP for the State through V/C

IO through V/C

Court is convened through V/C (CISCO WEBEX) from residence office.

It is stated by the IO that FSL result is not ready.

Heard.

Put up on 05.10.2020 for consideration.

(Babita Puniya)
MM-06 West District
TTC-D-99/2020
29.09.2020
Ms. Babita PUNIYA
Metropolitan Magistrate-06
Court Office 2nd Floor, 1st
West District Court, 333, Connaught
Place, New Delhi-110001
TTC West District Court, Delhi

Bail application

FIR No. 546/20

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

29.09.2020

Present: Learned APP for the State through V/C

Ms. Ritu Shahi, learned counsel for the accused/applicant

Court is convened through V/C (CISCO WEBEX) from residence office.

It is stated by the learned counsel for the accused that he was juvenile at the time of commission of offence.

File perused.

IO is directed to verify the age related documents of the accused and submit the report on 01.10.2020.

Learned counsel is directed to supply all the relevant documents today itself to the IO.

Put up on 01.10.2020 for consideration/further arguments on the bail application.

(Babita Puniya)
MM-06, West District
THC, Delhi
Metropolitan Magistrate
Court Office, Block A, 2nd Floor
West District Court No. 35
2nd Floor, Connaught Place
New Delhi - 110001